

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Office of the Registrar General)

Subject: Amendment to Jammu and Kashmir General Rules (Criminal) framed under Section 477 (d) of Criminal Procedure Code.

NOTIFICATION

No: 284 of 2021/RG **Dated:** 18/02/2021.

In exercise of powers conferred by Section 477 (d) of Criminal Procedure Code read with all other powers enabling in this behalf, the High Court of Jammu and Kashmir with the previous approval of the Lt. Governor, hereby makes the following amendment to the "Jammu and Kashmir General Rules (Criminal) of 1988 Svt."

This amendment shall come into force from the date it is published in the Government Gazette.

AMENDMENTS IN JAMMU AND KASHMIR GENERAL RULES (CRIMINAL) OF 1988 SVT., FOR THE GUIDANCE OF DISTRICT AND SUBORDINATE COURTS OF UTs OF JAMMU AND KASHMIR AND LADAKH

CHAPTER XIV

After Rule 1 the following proviso is inserted:

"Provided that the process generated electronically through the Case Information System with QR Code will be authentic without the signature of the Presiding Officer and seal of the court".

CHAPTER XX

After Rule 1 the following proviso is inserted:

"Provided that the process generated electronically through the Case Information System with QR Code will be authentic without the signature of the Presiding Officer and seal of the court".

After Rule 7 the following Rule is inserted:

Rule 8: Service of summons

The provisions regarding the service of summons, contained in Chapter VI of Criminal Procedure Code should be strictly observed. In addition, the summons/notice issued by the Court may be served by delivering or transmitting a copy thereof by registered post acknowledgment due, addressed to the opposite party or by speed post or by any other means of transmission of documents (including fax message or electronic mail service).

Provided that where the summons/notice is served through fax or email, it shall be sufficient proof of service of process if:

- a) *the fax is sent from the concerned court on the registered fax number and receipt is generated indicating that the fax has been received at the remote end.*
- b) *the mail is sent from the mail ID of the concerned court on the registered mail ID of the addressee and receipt of delivery of mail is generated.*

Registered fax number or registered email ID of the addressee is one which the concerned department, organization, individual displays on its website or letterhead or is contained in any arbitration agreement or any contract entered into between the parties to the litigation and copy whereof is produced in the court as proof of the same.

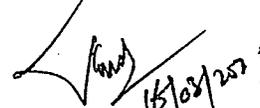

(Jawad Ahmed)
Registrar General

No: 3775-3818/RG/45

Dated: 18/03/2021.

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UTs of J&K and Ladakh,
4. Registrar Vigilance, High Court of J&K, Jammu,
5. Registrar Computers, High Court of J&K, Jammu,
6. Registrar Rules, High Court of J&K, Jammu
7. Member Secretary, J&K State Legal Services Authority, Jammu
8. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
9. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh,
..... for information.
10. CPC, e-Courts, High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of the High Court.
11. Manager, Government Press, Jammu for publication in the next issue of the Government Gazette.
12. Assistant Registrar, In-charge Library, High Court Wing Jammu/Srinagar for information and keeping the record.


Registrar General